

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

**20. IA 2557/2024, IA 2558/2024,
IA 3077/2024
in C.P. (IB)/527(MB)2022**

CORAM:

**SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:- IA 2557/2024 Vinita Chaurasia
V/s
Vijaykumar V. Iyer
IA 2558/2024 Vinita Chaurasia
V/s
Vijaykumar V Iyer
IA 3077/2024 Kamal Kishore Chaurasia
V/s
Vijaykumar V. Iyer
IN THE MATTER OF
Bank of India
V/s
Future Retail Limited**

Section: Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2557 of 2024:- Counsel, Mansi Gupta a/w Unnati Jhunjhunwala appeared for the Applicant through VC, and Counsel, Mohana Nijhawan appeared for the Respondent/RP through VC. This Application has been filed by the Applicant/landlord seeking direction that the lease rent of the premises in question, for the period from 01.08.2022 till 31.10.2023 be treated as CIRP cost. In the reply filed by the Respondent/RP, it has been candidly admitted that the rental charges of the premises in question are being treated as

CIRP cost as per Section 5(13) of the Code, 2016, and shall be paid as per the applicable provisions of the Code and Regulations. In view of the averments placed in the reply filed by the RP/Respondent, it has been observed that the RP has candidly admitted that the lease rent for the period of 01.08.2022 till 31.10.2023 shall be treated as CIRP cost in terms of section 5(13) of the Code, 2016. In the light of the admission made by the RP in the reply, **IA 2557 of 2024** is **allowed** with an order that lease rentals of the period from 01.08.2022 to 31.10.2023 shall be treated and paid as CIRP cost.

IA 2558 of 2024:- Counsel, Mansi Gupta a/w Unnati Jhunjunwala appeared for the Applicant through VC, and Counsel, Mohana Nijhawan appeared for the Respondent/RP through VC. Counsel appearing for the Respondent/RP seeks more time to file reply. The last and final opportunity is granted to the Respondent to file reply, if any, within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall stand forfeited. No further opportunity shall be granted. List this matter for hearing on **18.07.2024**.

IA 3077 of 2024:- Counsel, Mansi Gupta a/w Unnati Jhunjunwala appeared for the Applicant through VC and Counsel, Mohana Nijhawan appeared for the Respondent/RP through VC. Counsel appearing for the Respondent/RP seeks more time to file reply. Last and final opportunity is granted to the Respondent to file reply, if any, within a period of

two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing, failing which right to file reply shall stand forfeited. No further opportunity shall be granted. List this matter for hearing on **18.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)